

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 22

IA 1462/2020 IVN.P/4/2024 In C.P.(IB)2671/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 30.04.2024

NAME OF THE PARTIES: **BANK OF BARODA V/s RENAISSANCE**
EDUCATION PVT. LTD.

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 1462/2020 –

1. Mr. Ativ Patel, Advocate i/b AVP partners appeared for the Liquidator.
2. Mr. Divyesh Desai, Liquidator in person present.
3. Heard Counsel appearing for the Liquidator and **Reserved for Order.**

IVN. 4/2024 –

1. Learned Counsel for the Liquidator is directed to file additional affidavit confirming that no school is running at present from the said premises.
2. List this IVN. 4/2024 on **15.05.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna